Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.22/AM-18 dated 01.02.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 16.02.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri S.K. Mohapatra, DDG	DGFT
4.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.21/AM-18 dated 18.01.2018 held on 01.02.2018 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.22/AM-18 dated 01.02.2018 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 22/84-ALC3/2017 **MEETING DATE**: 01.02.2018

	Case No.:26/18/84-ALC3/2016	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
1	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

Case No.:3/23/84-ALC3/20	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:11/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
3	HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	Defer Date: 01.03.2018

	Case No.:40/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
4	HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:42/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
5	HQ File :01/84/050/00510/AM17/	RLA File :07/24/040/00233/AM16/	Lic.No/Date:0710108808 05.10.2015	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:12/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
6	HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

Case No.:41/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057	Defer Date 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:44/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
8	HQ File :01/84/050/00512/AM17/	RLA File :07/24/040/00292/AM16/	Lic.No/Date:0710109087 26.11.2015	Defer Date: 01.03.2018

	Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
9	HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:43/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
10	HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic.No/Date:0710109737 29.04.2016	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
11	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:5/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
12	HQ File :01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
13	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 01.03.2018

Case No.:26/19/84-ALC3/2016	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:22/84- ALC3/2017	Status: Deferred

		01.02.2018	
HQ File	RLA File	Lic.No/Date:0310806649	Defer Date: 01.03.2018
:01/84/050/00337/AM17/	:03/95/040/00295/AM17/	27.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that import Item 1 and 2 are pet bottle scrap which banned item. Committee decided to obtain comments of DIPP regarding use of other import items in export product. The case stands deferred for re-listing on 01.03.2018.

	Case No.:17/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
15	HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:3510045002	Defer Date: 01.03.2018
:01/84/050/00254/AM17/	:35/24/040/00026/AM17/	09.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:25/19/84-ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
17	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510399651	Defer Date: 01.03.2018
18 :01/84/050/00320/AM17/	:05/23/040/00262/AM17/	08.09.2016	

Case No.:1/21/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0810138809	Defer Date:
:01/84/050/00406/AM17/	:08/24/040/00265/AM17/	05.10.2016	01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:12/23/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
20	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:19/25/84-ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
21	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:31/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
22	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic.No/Date:0810139584 24.01.2017	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:20/25/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
23	HQ File:01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 01.03.2018

24	Case No.:24/25/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
	HQ File :01/84/050/00492/AM17/	RLA File :35/24/040/00038/AM17/	Lic.No/Date:3510045100 31.01.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:21/25/84-ALC3/2016		Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
25	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
26	HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
27	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
28	HQ File :01/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic.No/Date:0610038556 06.02.2017	Defer Date: 01.03.2018

Case No.:1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
HQ File:01/84/050/00446/AM17/	RLA File :31/83/040/00138/AM17/	Lic.No/Date:3110066578 09.02.2017	Defer Date: 01.03.2018

that hard copy of the application not received from RA, Pune. NC decided to ask the RA, Pune to furnish the two set of hard copy of the application for examination of the case. The case stands deferred for re-listing on 01.03.2018.

	Case No.:13/25/84-ALC3/2016	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
30	HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
31	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
32	HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:7/4/84-ALC3/2017	Party Name: AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
33	HQ File :01/84/050/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic.No/Date:3210078129 20.03.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:11/10/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
34	HQ File :01/84/050/00114/AM18/	RLA File :05/24/040/00638/AM17/	Lic.No/Date:0510402032 21.03.2017	Defer Date 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and

noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

Case No.:23/8/84-ALC		ame:PINNACLE HING CO	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
35 HQ File	RLA F	ile	Lic.No/Date:0510402194	Defer Date: 01.03.2018
:01/84/050/00090/AM	:05/24/	040/00006/AM18/	10.04.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

	Case No.:15/4/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
36	HQ File :01/84/050/00042/AM18/	RLA File :05/23/040/00025/AM18/	Lic.No/Date:0510402354 26.04.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to remind the firm to furnish the CAD and Style No. of the export product for examination of the case. The case stands deferred for re-listing on 01.03.2018.

	Case No.:19/4/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
27	HQ File :01/84/050/00046/AM18/	RLA File :05/23/040/00030/AM18/	Lic.No/Date:0510402418 02.05.2017	Defer Date: 01.03.2018

Decision : Committee considered the case alongwith agenda and noted that firm was given personal hearing for explanation of their case. Committee again decided to allow final opportunity to firm to appear in person to explain their case alongwith CAD and sample export product. The case stands deferred for re-enlisting on 01.03.2018.

Case No.:2/8/84-ALC3/2017	Party Name: CIL TEXTILES PRIVATE LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
HQ File :01/84/050/00069/AM18/	RLA File :56/24/040/00008/AM18/	Lic.No/Date:5610005134 05.05.2017	Defer Date 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to remind the firm to furnish the details of manufacturing process with stage-wise wastage of chemical i.e. coating thickness/percentage of coating with justification of wastage of individual chemical. The case stands deferred for re-listing on 01.03.2018.

39	Case No.:5/4/84-ALC3/2017	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
39	HQ File :01/84/050/00032/AM18/	RLA File :08/24/040/00018/AM18/	Lic.No/Date:0810140255 08.05.2017	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from RA, Ahmedabad. NC decided to request concerned RA to forward three set of relevant documents for examination of the case. The case stands deferred for re-listing on 01.03.2018.

	Case No.:3/6/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED		Status: Deferred
40	HQ File :01/84/050/00051/AM18/	RLA File :32/24/040/00006/AM18/	Lic.No/Date:3210078175 12.05.2017	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the Measurement Chart, CAD with justification of wastage for examination of the case. The case stands deferred for re-listing on 01.03.2018.

	Case No.:13/8/84-ALC3/2017	Party Name:PNR APPARELS PVT. LTD.,	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
41	HQ File :01/84/050/00080/AM18/	RLA File :05/24/040/00064/AM18/	Lic.No/Date:0510402560 15.05.2017	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for examination of the case. The case stands deferred for re-listing on 01.03.2018.

	Case No.:2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
42	HQ File :01/84/050/00050/AM18/	RLA File :06/24/040/00007/AM18/	Lic.No/Date:0610038621 16.05.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that as per the personal hearing allowed to the representative firm came for hearing on 08.02.2018 and submitted the details of wastage alongwith laymarker and other documents. The case is being examined by the Committee and stands deferred for re-listing on 01.02.2018.

	Case No.:16/8/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
43	HQ File :01/84/050/00083/AM18/	RLA File :08/24/040/00030/AM18/	Lic.No/Date:0810140302 18.05.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm for explanation of the case and defer the case. The case stands deferred for re-listing on 01.03.2018.

44	Case No.:9/8/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
	HQ File :01/84/050/00076/AM18/	RLA File :05/24/040/00100/AM18/	Lic.No/Date:0510402740 29.05.2017	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that for similar export product of this firm the case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 01.03.2018.

Case No.:17/8/84-ALC3/2017	Party Name:POOJA INTERNATIONAL	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402997	Defer Date: 01.03.2018
:01/84/050/00084/AM18/	:05/24/040/00112/AM18/	01.06.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm for explanation of the case and defer the case. The case stands deferred for re-listing on 01.03.2018.

Case No.:3/8/84-ALC3/2017	Party Name: MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510403033	Defer Date 01.03.2018
:01/84/050/00070/AM18/	:05/24/040/00113/AM18/	05.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that reply of the firm has been received same is being examined. The case stands deferred for re-listing on 01.03.2018.

Case No.:26/8/84-ALC3/2017	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Approved
HQ File:01/84/050/00093/AM18/	RLA File :03/95/040/00158/AM18/	Lic.No/Date:0310813757 05.06.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above AA as per DIPP comments vide F.No.7/9/2018-TSW dated 08.02.2018 as under:

Export Item No.1: Non Woven Textile Articles (Polyester 70% & Viscose 30%)
Quantity: 20,00,000 KG

Import Item:

S. No.	Item Description	Quantity
1	Polyester Staple Fibre	15,48,000Kg
2.	Viscose Staple Fibre	6,62,000Kg

RA concerned may take further necessary action subject to compliance of other usual conditions.

48	Case No.:8/10/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510403071	Defer Date:

:01/84/050/00111/AM18/	:05/23/040/00098/AM18/	08.06.2017	01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm alongwith of the CAD of the export item for examination of the case. The case stands deferred for re-listing on 01.03.2018.

	Case No.:32/8/84-ALC3/2017	Party Name: S.K. EXPORTS	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
49	HQ File :01/84/050/00099/AM18/	RLA File:06/24/040/00009/AM18/	Lic.No/Date:0610038639 08.06.2017	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the legible copy of the CAD for examination of the case. The case stands deferred for re-listing on 01.03.2018.

	Case No.:33/8/84-ALC3/2017	Party Name:SUPERHOUSE LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
50	HQ File :01/84/050/00100/AM18/	RLA File :06/24/040/00010/AM18/	Lic.No/Date:0610038640 08.06.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm for explanation of the case and defer the case. The case stands deferred for re-listing on 01.03.2018.

	Case No.:15/10/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
51	HQ File :01/84/050/00118/AM18/	RLA File :02/24/040/00057/AM18/	Lic.No/Date:0210207693 16.06.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to remind the firm to furnish the CAD of the export product and defer the case. The case stands deferred for re-listing on 01.03.2018.

	Case No.:10/10/84-ALC3/2017	Party Name:KANISHK . INTERTRADE	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
52	HQ File :01/84/050/00113/AM18/	RLA File :05/23/040/00071/AM18/	Lic.No/Date:0510403163 19.06.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case need further clarification and accordingly committee decided to allow personal hearing to firm for explanation of the case. Case stands deferred for re-listing on 01.03.2018.

53	Case No.:2/10/84-ALC3/2017	Party Name: UNISOURCE TRADING (INDIA) PVT. LTD.,	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
	HQ File :01/84/050/00105/AM18/	RLA File :05/24/040/00135/AM18/	Lic.No/Date:0510403178 20.06.2017	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was given personal hearing and also asked to furnish the style no. for each fabric. Hearing could not take place as meeting was postponed. Committee decided to give fresh date to firm. The stands deferred for re-listing on 01.03.2018.

	Case No.:1/20/84-ALC3/2017	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
54	HQ File :01/84/050/00237/AM18/	RLA File :24/24/040/00014/AM18/	Lic.No/Date:2410042248 29.06.2017	Defer Date: 01.03.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that application for the above has been referred to DIPP for comments. Committee decided to await the comments of DIPP and defer the case. The case stands deferred for re-listing on 01.03.2018.

Case No.:22/8/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510403285	Defer Date: 01.03.2018
:01/84/050/00089/AM18/	:05/24/095/00022/AM18/	30.06.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and noted that a copy of the application received from the firm and case is being examined. The stands deferred for re-listing on 01.03.2018.

Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
RLA File :32/24/040/00013/AM18/	Lic.No/Date:3210078213 30.06.2017	Defer Date: 01.03.2018
	LINENS PRIVATE LIMITED, RLA File	LINENS PRIVATE LIMITED, ALC3/2017 01.02.2018 RLA File Lic.No/Date:3210078213

Decision: Committee considered the case as per agenda along with other relevant papers and noted that details asked from the firm not furnished by the firm. NC decided to again ask to provide complete of details of pillow cover size with wastage details for examination of the case. The stands deferred for re-listing on 01.03.2018.

	Case No.:24/8/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
57	HQ File :01/84/050/00091/AM18/	RLA File :05/24/095/00028/AM18/	Lic.No/Date:0510403343 06.07.2017	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda along with other relevant papers and decided to request CLA, Delhi to provide a complete copy of the application alongwith license copy for examination of the case. The stands deferred for re-listing on 01.03.2018.

58	Case No.:5/12/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510403361	Defer Date:

:01/84/050/00144/AM18/	:05/23/040/00149/AM18/	07.07.2017	01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been requested to furnish the information as per DIPP deficiency letter No.7/320/2017-TSW dated 22.09.2017 for examination of the case. NC decided to send a final reminder to firm. The case stands deferred for re-listing on 01.02.2018.

	Case No.:4/12/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:22/84- ALC3/2017 01.02.2018	Status: Deferred
59	HQ File :01/84/050/00143/AM18/	RLA File :05/24/040/00188/AM18/	Lic.No/Date:0510403499 25.07.2017	Defer Date: 01.03.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm and ask the firm to furnish the CAD for the export product for examination of the case. The case stands deferred for re-listing on 01.03.2018.

Offline Minutes of NC-V Meeting No.22/AM-18 dated 01.02.2018 held on 16.02.2018

60.

Case no. 397	M/s.Panorama Exports Pvt. Ltd.
NC Meeting No.22/AM-18 Dated 01.02.2018 Actually held on 16.02.2018	F.No. 01/84/162/00082/AM18/DES.V
	RA F.No. 05/27/039/00012/AM11 ed in the Shipping Bill for redemption A./A No. No.
0510271112 dated 20.08.2010	ed in the shipping Bill for redemption A./A No. No.

Decision: Committee considered the agenda alongwith relevant documents and observed that M/s Panorama Exports Pvt. Ltd. Faridabad vide their representation dated 15.05.2017 have requested for condonation of Style Number of the Export item not mentioned in the Shipping Bill by the Customs Authorities at the time of shipment made Annual Advance License No. 0510271112 dated 20.08.2010 issued vide F.No.05/27/039/00012/AM-11. Firm has intimated that they made 100% Exports before norms committee decision dated 20.08.2010 therefore they cannot mention the Style Number in the shipping Bills and no change can be made in the shipping bills after the shipment. The case stands deferred for re-enlisting on 01.03.2018.

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Case No. 398	M/s. Bombay Rayon Fashions Ltd.
NC Meeting No.22/AM-18 Dated 01.02.2018 Actually held on 16.02.2018	F.NO.01/84/050/203AM-18/DES-V
Modification of adhoc norms against Advance Aut	horization No.0310551331 dated 17.12.2009.
Decision: Committee considered the case as per ag	genda along with other relevant papers and noted that s knitted or woven. Firm has submitted the reply in

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Case No. 399	M/s. Loyal Textile Mills Ltd.
NC Meeting No.22/AM-18 Dated 01.02.2018	F.No. 01/84/050/00097/AM11/DES-V
Actually held on 16.02.2018	RA F.No.11/24/040/00004/AM17
Enhancement of input output norms for export of finish against Advance Authorization No.35100307	technical fabrics and garments with flame retardant 745 dated 24.06.2010.

Decision: Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for relisting on 01.03.2018.

Case No. 400	M/s. Shivalik Exports.
NC Meeting No.22/AM-18 Dated 01.02.2018	HQ File :01/84/162/062/AM18/
Actually held on 16.02.2018	RLA File :05/24/040/00079/AM06/

Amendment in ratified norms against Advance Authorization No.0510158613 dated 30.05.2015. Decision: M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for modification of input output norms for Advance Authorization No.0510158613 dated 30.05.2015. Committee considered the agenda and directed to ask the firm to furnish the Shipping Bill in support of the export made for examination of the case. No reply received from the firm till date. The case stands

deferred for re-enlisting on 01.03.2018.

Case No. 401	M/s. Loyal Textile Mills Ltd.
NC Meeting No.22/AM-18 Dated 01.02.2018	F.No. 01/84/050/00136/AM15/DES-V
Actually held on 16.02.2018	RA F.No.35/24/040/00020/AM14

Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec -II and Fibrec -III against the Adv. Authorisation No. 3510041913 dated 20.08.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for relisting on 01.03.2018.

Case No.402	M/s. Loyal Textile Mills Ltd.
NC Meeting No.22/AM-18 Dated 01.02.2018	F.No. 01/84/162/137/AM14/DES-V
Actually held on 16.02.2018	RA F.No.35/24/040/00021/AM14

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec -II and Fibre against the Adv. Authorisation No. 3510041910 dated 20.08.2013.

Decision: Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for relisting on 01.03.2018.

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Case No. 403	M/s. Loyal Textile Mills Ltd.
NC Meeting No.22/AM-18 Dated 01.02.2018	F.No. 01/84/050/00257/AM15/DES-V
Actually held on 16.02.2018	RA F.No.35/24/040/00019/AM15
Enhancement in quantities of chemical inputs for III against the Adv. Authorisation No. 3510044562	different fibres viz. Fibrec I, Fibrec –II and Fibrec –2 dated 20.10.2014
Decision : Committee considered the case as per	agenda alongwith other relevant papers and heard the Committee advised representative to submit the

consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for relisting on 01.03.2018.

67. .

Case No. 404	M/s. Loyal Textile Mills Ltd.
NC Meeting No.22/AM-18 Dated 01.02.2018	F.No. 01/84/050/00013/AM15/DES-V
Actually held on 16.02.2018	RA F.No.35/24/040/00048/AM15
Enhancement in quantities of chemical inputs for	different fibres viz Fibrec I, Fibrec -II and Fibrec -III
against the Ade Ade A the initial action (2700)	

against the Adv. Authorisation No. 3510043766 dated 13.03.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for relisting on 01.03.2018.

68.

Case No. 405	M/s. Loyal Textile Mills Ltd.
NC Meeting No.22/AM-18 Dated 01.02.2018	F.No. 01/84/050/00360/AM15/DES-V
Actually held on 16.02.2018	RA F.No.35/24/040/00028/AM15

Enhancement of quantities of chemical inputs for different fibres viz Fibrec I, Fibrec -III and Fibrec -III against the Adv. Authorisation No. 3510044614 dated 15.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and heard the representative of the firm. After the hearing, Committee advised representative to submit the consumption details of fabric used by the firm for manufacture of export item for allowing chemical as per report submitted by the office of Textile Commissioner, Mumbai. The case stands deferred for relisting on 01.03.2018.

69.

Case No. 406	M/s Shahi Exports Pvt. Ltd.
NC Meeting No.22/AM-18 Dated 01.02.2018	F.No.01/84/162/266/AM18/DES-V
Actually held on 16.02.2018	

Prior fixation of adhoc norms for export of Ladies Blouse (Style No.TS38411PR) made of 100% Rayon Woven Printed Fabric GSM-125 (Tolerance + or 10%) under Special Advance Authorisation Scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 02.02.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.